

National Company Law Appellate Tribunal

Principal Bench, New Delhi

I.A. No. 11 of 2021

In

Company Appeal (AT) (Ins) No. 599 of 2020

IN THE MATTER OF:

Ketan Anant Raj & Anr.

...Appellant

Vs.

Dhanshyam Kantilal Patel,

Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant:

**Mr. Surekh Kant Baxy and Mr. Rajul Srivastav,
Advocates.**

For Respondents:

**Mr. Amey Hadwale and Ms. Geeta Lundwani,
Advocates for R-1.**

Mr. Dhanshyam Patel, For R-1 (Liquidator)

Mr. Sunil Joshi, For R-2 (RNS Bank)

Ms. Madhavi Nallurai, Advocate for R-2.

Ms. Vidhi N Sharda, Advocate.

ORDER

(Through Virtual Mode)

22.02.2021: From the perusal of the order dated 18.02.2021, it appears that Learned Counsel Mr. Surekh Kant Baxy and Mr. NPS Chawla used to appear in this matter, but on that day they were not present.

Today, Learned Counsel Mr. Surekh Kant Baxy is present and Mr. Rajul Srivastav, proxy Counsel of Learned Counsel Mr. Mohit D. Ram appears on behalf of the Appellant.

Let the name of Learned Counsel Mr. Mohit D. Ram be reflected in the daily cause list in place of Learned Counsel Mr. Surekh Kant Baxy whose name may be deleted.

List the Appeal on **08th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn